

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-93/98/3107/A

From : Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Surajit Kumar Dhar,
District & Sessions Judge,
Dhubri, Assam.

Dated Guwahati the 13th May, 2022.

Sub: **Earned leave.**

Ref:- Your letter No. DJ.XII-2/2022/2147 dated the 09.05.2022

Sir,

With reference to the above, I am directed to inform you that your prayer for **earned leave for 32 days from 18.05.2022 to 18.06.2022 along with station leave permission from the morning of 14.05.2022 till the evening of 19.06.2022 (prefixing 14.05.2022 to 17.05.2022 and suffixing 19.06.2022)**, has been granted. Further, you have been asked to hand over charge to the Addl. District & Sessions Judge, Dhubri and in his absence to the next senior most Judicial officer at the station before proceeding on leave. Further, all judicial functions to be listed and taken up by the Learned Additional District & Sessions Judge.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.V11-93/98/3108-3109/A, dated

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information and necessary action. A copy of the earned leave application is enclosed herewith.

✓ 2. The Project Manager, Gauhati High Court, Guwahati.

S.P.
13/5/22
JT. REGISTRAR (VIGILANCE)